

**Central Administrative Tribunal
Madras Bench**

OA/310/00059/2017

Dated Tuesday the 27th day of March Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

A.Muniappan
Trackman in the O/o
SSE/P.Way/Palani,
Madurai Division,
Southern Railway. .. Applicant

By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town,
Chennai 600 003.
2. The Sr.Divisional Personnel Officer,
Madurai Division,
Southern Railway,
Madurai 625016 .. Respondents

By Advocate **M/s.Y.Prakash**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“to call for the records related to call letter pertaining to appointment under LARGES Scheme for the I half year in 2014 and further to direct the respondents to accept the request for voluntary retirement by the applicant and to consider applicant's son for appointment under LARGEES in terms of the existing mandatory provisions and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. It is submitted that a similar matter was considered in OA 1598/2017 which was disposed of by an order dated 26.3.2018. Therefore, the applicant would be satisfied if a similar order is passed in this case.

3. Learned counsel for the respondents has no objection. Accordingly, this OA is disposed of with the following directions with no order as to costs:-

“The respondents shall take an expeditious decision on continuation or otherwise of the LARGEES Scheme in accordance with the Constitution of India. The question of considering the claim of the applicant would arise only after and if at all, the scheme is brought back into operation. In such an event, the applicant shall be at liberty to file a representation before the competent authority which may be disposed of thereafter within a reasonable time period.”

(R.Ramanujam)
Member(A)
27.03.2018

/G/